

M No. 192/20

Rohit Khurana Vs. Sarabjeet Singh

Through Cisco Webex Video Conferencing

01.10.2020

Present : Sh. Sanjeev Sarkar, Ld. Counsel for the applicant.

Put up for recording of settlement/ further proceedings on
09.11.2020.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

58300/16

MNo.

Ashish Jain Vs. S.K. Jain

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : None for the Plaintiff.

Sh. Piyush Jain, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW1 and his evidence on 23.02.2021.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 159/19

Kulwant Singh Vs. Gurpal Singh &Ors.

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sñ. Ranbir Singh, Ld. Counsel for the Plaintiff.

Sh. Aditya Sharda, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Pūt up for PE and for arguments on the pending application of the Defendant on 19.12.2020.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

Arbn. No.09/17

Delhi Jal Board Vs. Om ParkashMaheshari

Through Cisco Webex Video Conferencing


01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Amit Sharma, Ld. Counsel for the Petitioner.

None for the Respondent.

Put up for arguments on the pending objection U/s 34 of Arbitration and Conciliation Act, 1996 on 16.01.2021.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 10211/16

Jagjit Singh Taunque Vs. Surinder Kaur

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Parties.

Put up for reply and arguments on application U/o VI Rule 7 & 16 CPC on 29.01.2021.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 11885/16

ShivrajGoel Vs. Suman Kumar

Through Cisco Webex Video Conferencing

01.10.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Anuj Yadav, Ld. Counsel for the Plaintiff.

Sh. Rajesh Kumar, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for DE on 17.02.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

RCA No. 61078/16

Ramesh Chand Vs. Vikrant Singh (now deceased)

Through LRs

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Nōne for the Parties.

Put up for arguments on the application U/o 41 Rule 27
CPC on 29.01.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

Arbn. No.60741/16

NDMC Vs. Harcharan Das Gupta

Through Cisco Webex Video Conferencing


01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Dharamvir Gupta, Ld. Counsel for the Petitioner.

None for the Respondent.

Put up for arguments on the pending objection U/s 34 of Arbitration and Conciliation Act, 1996 on 23.01.2021.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

RCANo.29/19

Manas Gilani Vs. Raj Kumar

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the order/decree during the lockdown period is not on record.

Present : Sh. Vishesh Chauhan, Ld. Counsel for the Appellant.

Sh. Tarun Kumar Arora, Ld. Counsel for the Respondent.

At joint request, put up for arguments on 14.01.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

Arbn. No.111/17

Om Parkash Maheshwari Vs. Delhi Jal Board

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the petitioner.

Sb. Amit Sharma, Ld. Counsel for the Respondent.

Put up for arguments on the pending objection U/s 34 of Arbitration and Conciliation Act, 1996 on 16.01.2021.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.8467/16

Savitri Devi Vs. Ram Niwas

Through Cisco Webex Video Conferencing

01.10.2020 -

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Parties.

Put up for arguments on the application of Plaintiff U/o VII Rule 14 CPC as well as on application U/s 151 CPC on 01.02.2021.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 12027/16

Ram Nath Chawla @ Raman N. Chawla Vs. Anoop Kumar Hasswani

- Through Cisco Webex Video Conferencing

01.10.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Rajjiv Dwivedi, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for DE on 01.02.2021. Defendant is directed to file list of witnesses within 15 days from today in the pdf form.

Ld. Counsel for the Defendant is directed to supply the copy of evidence by way of affidavit of witnesses to Ld. Counsel for the Plaintiff at least 15 days prior to the next date of hearing.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 10940/16

Sunil Garg Vs. Smart Equity Brokers Pvt. Ltd.

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Himanshu Gupta, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of DW1 on 23.01.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 158/19

Kulwant Singh Vs. GurpalSinghs

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Ranbir Singh, Ld. Counsel for the Plaintiff.

Sh. Aditya Sharda, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE and for arguments on the pending application of the Defendant on 19.12.2020.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CCNo.13/17

Suman Kumar Vs. Shiv Raj Goel

Through Cisco Webex Video Conferencing

01.10.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rajesh Kumar, Ld. Counsel for the Plaintiff.

Sh. Anuj Yadav, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 17.02.2021.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.11898/16

S.S. Jain Vs. Sunil Jain

_Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Piyush Jain, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW1 and his evidence on 23.02.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.8238/16

P.N. Flowers Vs. M/s Ferns Petals Pvt. Ltd.

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

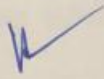
Present : Ms. Ananya Bhattacharya, Ld. Counsel for Plaintiff.

Sh. A.K. Goyal, Ld. Counsel for the Defendant.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of PW1 on 08.02.2021.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.469/20

Veena Vs. Chander Arora

Through Cisco Webex Video Conferencing

01.10.2020

Present : Sh. Harpreet Singh, Ld. Counsel for the Plaintiff alongwith
Plaintiff in person.

Put up for consideration on 08.10.2020.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 465/20


Devender Kumar Monga Vs. Jyoti Sharma

Through Cisco Webex Video Conferencing

01.10.2020

Present : Sh. Pradeep Kataria, Ld. Counsel for the Plaintiff.

Put up for consideration on 08.10.2020.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

M No.193/20

Sakshi Malik Vs. Sarabjeet Singh

Through Cisco Webex Video Conferencing

01.10.2020

Present: Sh. Sanjeev Sarkar, Ld. Counsel for the applicant.

Put up for recording of settlement/ further proceedings on
09.11.2020.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 323/20

Himanshu Arora Vs. Gaurav Lamba

Through Cisco Webex Video Conferencing

01.10.2020

Present : Sh. Chandan Rai Chawla, Ld. Counsel for the Plaintiff.

Sh. Kuldeep Singh Sachdeva, Ld. Counsel for the
Defendant.

Ld. Counsel for the Plaintiff submits that the matter has
been compromised between the parties.

Put up for appearance of the parties and for recording of
Settlement on 08.10.2020.

(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 190/20

Ram Vs. RoopaWati

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Kuldeep Singh Katiyar, Ld. Counsel for the Plaintiff.

Put up for purpose fixed on 09.11.2020.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 32/20

JubilantFoodwork Ltd. Vs. KewalKishan Kumar
Through Cisco Webex Video Conferencing


01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

The Plaintiff is directed to furnish fresh address of the Defendant.

Put up for further proceedings on 07.01.2021.


(Manish Sharma)

ADJ-01/West

THC/01.10.2020

EXNo.431/17

Alimuddin Vs. Nizam Sheikh

Through Cisco Webex Video Conferencing

01.10.2020

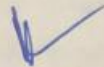
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Mamta Chandra, Ld. Counsel for the DH.

Sh. Monis Ahmad, Ld. Counsel for the JD.

It is submitted by the Counsel for the JD that his client could not appear before this Court as he is outside Delhi and shall appear before this Court on the next date of hearing.

Put up for further proceedings on 06.11.2020.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

EXNo.431/17

Alimuddin Vs. Nizam Sheikh

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Mamta Chandra, Ld. Counsel for the DH.

Sh. Monis Ahmad, Ld. Counsel for the JD.

It is submitted by the Counsel for the JD that his client could not appear before this Court as he is outside Delhi and shall appear before this Court on the next date of hearing.

Put up for further proceedings on 06.11.2020.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No. 10246/16

Pradeep Kumar Vs. Bijender Singh &Ors.

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Pankaj Vivek, Ld. Counsel for the Plaintiff.

Sh. I.S. Dahiya,, Ld. Counsel for Defendant nos. 1 to 3.

Today, Ld. Counsel for the Plaintiff seeks an adjournment as he wants to move an application U/o 1 Rule 10 CPC for impleading new purchaser of the suit property in the present suit. Same is granted.

Put up for further proceedings on 06.01.2021.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.12528/16

Jai Gopal Sachar Vs. Dalbir Kaur &Ors

Through Cisco Webex Video Conferencing

01.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 11.01.2021



(Manish Sharma)

ADJ-01/West

THC/01.10.2020

CS No.375/20

**Inderjeet Kaur Madhok Vs. Gaurav Mahendru
Through Cisco Webex Video Conferencing**

01.10.2020

Present : Sh. Harpreet Singh Popli, Ld. Counsel for the Plaintiffs
alongwith Sh. Manpreet Singh, Plaintiff No. 2 in person.

Sh. Kanwal Choudhary, Ld. Counsel for the Defendants
No. 1 & 2.

Sh. Shubho Jana, Ld. Counsel for the Defendants No. 3 &
4.

The brief case of the Plaintiffs is that they had entered into an agreement dated 11.06.2019 with Defendant No.1 to purchase the industrial plot bearing No. B-354, Mangol Puri Industrial Area, Phase-I, New Delhi for a sum of Rs. 3.25 Crores. In consideration to the said Industrial Plot, the Plaintiffs paid a total sum of Rs. 80 Lacs i.e. Rs. 60 Lacs through RTGS on 11.06.2019 and a sum of Rs. 20 Lacs was paid in four installments of 5 Lacs each on 12.06.2019, 18.06.2019, 22.06.2019 and 30.06.2019 respectively by cash. The receipts of which are placed on record. Later, the Plaintiffs learned from the local property dealers that the said industrial plot was mortgaged to a bank. When this fact was brought to the notice of Defendant No.1, he accepted this fact and offered another property bearing no 213, Ground Floor, Ambika Vihar, Paschim Vihar, New Delhi hereinafter referred to as the "Suit Property" to the Plaintiff. Later, both the parties entered into a second agreement on 30.07.2019 for sale of



the suit property for consideration amount of Rs. 1.10 Crores. The sum of Rs 80 Lacs, paid earlier by the Plaintiffs, to be adjusted in the total consideration amount and, thus, a balance sum of Rs 30 Lacs were to be paid at the time of registration of sale deed of the Suit Property. The date was also fixed for getting the sale deed registered in favour of the Plaintiffs by the Defendant No.1 on 09.09.2019. The Plaintiffs appeared at the office of the sub-registrar on 09.09.2019 however, the Defendant No.1 did not turn up for getting the sale deed registered in favour of the Plaintiffs. Now, the Defendant No.1 is avoiding the contract thus, the Plaintiffs inter alia seek remedy of Specific Performance of the Contract and, in alternate, the amount paid to the Defendant No. 1 may be returned to them with interest.

Per contra, Ld. Counsel for Defendant Nos. 1 & 2 admits to have received Rs 60 Lacs only and submits that this transaction does not pertain to sale of the suit property and he can produce documents to prove his stand. Ld. Counsel for Defendant No. 1 further submits that some other transactions were taking place in the garb of the aforesaid two agreements of sale. He further submits that he has no objection if the status quo with respect to the suit property is maintained subject to Plaintiff depositing the balance amount of Rs. 50 Lacs in the Court.

Ld. Counsel for Defendant nos. 3 & 4 submits that he has also no objection if the status quo be maintained as they are not the party in this agreement.



During the course of arguments, it was agreed by the Counsel for the Plaintiffs that in case Defendant No. 1 returns the entire amount to the Plaintiffs with interest, the Plaintiffs would withdraw the present suit. Both the Counsels submit that they are willing and ready to advise their clients for a settlement, and a short date may be given so that they can appear before this court with their clients through VC and settle the matter.

In these circumstances, the parties are directed to explore the possibility of settlement in the meanwhile status quo be maintained till the next date of hearing with respect to title and possession of the Suit Property.

Put up for filing of written statement/ settlement on 15.10.2020 at 2.30 PM.



(Manish Sharma)

ADJ-01/West

THC/01.10.2020